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NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

TP No. 62/397-398/NCLT/AHM/2016 (New) CP No. 17/397-398/CLB/MB/2014 (Old)

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.01.2018

Name of the Company:

Mukund Subhash Karwa & Ors.

V/s.

Krishidhan Seeds Pvt. Ltd.

Section of the Companies Act:

Section 397-398 of the Companies Act, 1956

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. Kunal P Vaishmar

Advocate

Resp No. 1 to 5

2. Dr. ANVP KARWA

Petitioness

ORDER

Petitioner no. 2 Mr. Anup Karwa present. Learned Advocate Mr. Kunal Vaishnav present for Respondents no. 1 to 5.

Petitioner no. 2 represented that there are no settlement talks. Learned Counsel appearing for Respondents represented that they have got objections regarding the Shri. Pradeep Dubhashi who is proposed to act as Independent Director by the Interim Administrator Hon'ble Justice K K Lahoti on the ground that Mr. Pradeep Dubhashi already worked as Director of the company.

Hence, Registry is directed to write letter to the Hon'ble Interim Administrator to propose some other person as Independent Director in the place of Mr. Pradeep Dubhashi, enclosing the copy of this order.

List the matter on 06.02.2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 22nd day of January, 2018.